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**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 13] HYDERABAD, SATURDAY, DECEMBER 17, 2016.**

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 17th December, 2016.

**L. A BILL No. 13 OF 2016.**

**A BILL FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 2016.

Short title  
and  
commence-  
ment.

**B.216-1 (H)**

**[1]**

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amend-  
ment of  
Schedule.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 in the Schedule, after entry 119 the following new entry shall be added namely:-

“120 the office of the Vice-Chairman, Telangana Drinking Water Supply Corporation Limited”.

### **STATEMENT OF OBJECTS AND REASONS**

The Government of Telangana in G.O.Ms.No. 17, Panchayat Raj & Rural Development (RWS) Department, dated 30-01-2015 constituted the Telangana Drinking Water Supply Corporation Limited, as per the provisions of section 149 (1) (a) of the companies Act, 2013 for the purpose of;

1. Establishment the Drinking Water Supply Grid to supply drinking water to rural areas at 100 LPCD and at 135 LPCD for Municipal Areas and 150 LPCD for Municipal Corporation areas.

2. Establishing a Drinking Water Supply Corporation to execute and maintain the grid.

The Government have appointed Sri V. Prashanth Reddy, MLA., Balkonda, Nizamabad District as Vice-Chairman of Telangana Drinking Water Supply Corporation Limited, vide G.O.Ms.No. 32, PR&RD (RWS.IV) Department dated 26-04-2016.

It has therefore, become necessary to remove the disqualification of holding of the said office by member of Legislature Assembly appointed as the Vice Chairman to the Telangana Drinking Water Supply Corporation Limited, by amending the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act II of 1954) by inclusion of the office of the Vice-Chairman, Telangana Drinking Water Supply Corporation Limited in the Schedule under Section (10) of the said Act.

Accordingly, Government have decided to include the said office in the Schedule to the Act. This Bill seeks to give effect to the above decision.

**K. CHANDRASHEKAR RAO,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Bill, 2016 after it is passed by both the Houses of the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**K. CHANDRASHEKAR RAO,**  
Chief Minister.

**Dr. S. RAJA SADARAM,**  
Secretary to State Legislature.